

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2973
ANSWERED ON:14.03.2013
SAFETY OF DAMS
Karunakaran Shri P.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government intends to form a National Dam Safety Authority to oversee the safety of dams in the country;
- (b) if so, the details thereof;
- (c) whether the Government would take steps to get the Dam Safety Bill, 2010 passed early; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

- (a) The Government has envisaged creation of a regulatory authority to be named as Central Dam Safety Organisation, to oversee the safety of dams in the country.
- (b) The requirement for creation of an independent Central Dam Safety Organisation has been identified in the draft of the new Dam Safety Bill. As per the provisions of the new (draft) Bill, the Central Dam Safety Organisation shall discharge mainly such functions as may be necessary to notify and enforce the regulations evolved by the National Committee on Dam Safety for proper surveillance, inspection, operation and maintenance of specified dams. The organisation shall monitor the functioning of State Dam Safety Organisations. A unit of Central Dam Safety Organisation shall also act as Secretariat of the National Committee on Dam Safety.
- (c) & (d) The Bill was introduced in the Lok Sabha during the Monsoon Session 2010 of Parliament on 30.08.2010 and was referred to Standing Committee on Water Resources for examination. The Standing Committee on Water Resources have given their recommendation in their 7th report dated 17.08.2011 on Dam Safety Bill, 2010. Further action in this regard is being taken by Ministry of Water Resources